

Meghalaya	*
Nagaland	*
Orissa	30
Punjab	3280
Rajasthan	2013
Sikkim	*
Tamilnadu	*
Tripura	*
Uttar Pradesh	9034
West Bengal	307
D & N Haveli	*
Others	55
All-India	24894

*Included under Others.

Statement II

Amount Released for Special Foodgrain Production Programme (SFPP) Wheat

(Rupees in lakh)

S.No.	State/UTs	1991-92	1992-93	1993-94
1	2	3	4	5
1.	Bihar	19.41	181.150	306.408
2.	Gujarat	—	25.550	85.839
3.	Haryana	280.00	634.685	701.240
4.	Maharashtra	—	—	86.849
5.	Madhya Pradesh	116.49	255.825	75.000
6.	Punjab	215.81	755.295	1317.051
7.	Rajasthan	167.57	179.210	193.540
8.	Uttar Pradesh	1179.62	1875.240	1550.590

[English]

Nilambur Railway Line

985. SHRI K. MURALEE DHARAN: Will the Minister of RAILWAYS be pleased to state:

(a) the present position of Nilambur Railway Line at Palghat Division;

(b) whether there is any hindrance in getting the required land for the purpose; and

(c) if so, the steps taken by the Government in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIFF): (a) No such sanctioned work is undertaken.

(b) and (c) Do not arise.

[English]

Cattle/Buffero Breeding

986. SHRI D. PANDIAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the production cost per calf under cattle/buffalo breeding programmes at Centrally Administrative Research Centres;

(b) whether there is any proposal to close down some

of these centres and hand over to private agencies preferably cooperative societies manned and managed by agriculturists;

(c) if so, the details thereof and the reasons therefor; and

(d) if not, the steps taken to improve functioning of these centres?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) There are no Centrally Administrative Research Centres for production of calves.

(b) to (d) The question does not arise.

[Translation]

Inclusion of Environment and Forests in Concurrent List

987. SHRI CHANDRESH PATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the subject 'Environment and Forests' previously was included in the State List;

(b) whether now it has been included in the Concurrent List;

(c) if so, whether the results achieved after its inclusion in the Concurrent List have been better; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) and (b) 'Environment' as such is not included among the legislative entries in Schedule VII to the Constitution of India although various subjects having a bearing on environment are included in the Union, State and Concurrent Lists. However, the subject of 'forests' was previously in the State List, but as a result of the 42nd amendment to the Constitution, the subjects of "Forests" and "Protection of animals and birds" became part of the Concurrent List of the Seventh Schedule, with effect from 3rd January, 1977.

(c) and (d) With the inclusion of forests and protection of animals and birds in the Concurrent List, Government of India has been able to monitor the implementation of various forest conservation and development programmes implemented by the State Governments more effectively. Particularly with a view to checking indiscriminate diversion of forests for non-forestry purposes, the Forest (Conservation) Act, 1980 was enacted. Under this Act, prior approval of the Central Government is required before any forest land is diverted for non-forestry purposes. Moreover all such diversions are allowed only on condition of undertaking compensatory afforestation. Implementation of the Forest (Conservation) Act has drastically brought down the rate of diversion of forest area for non-forestry purposes from an average of 1.5 lakh hectares per year to an average of 0.25 lakh hectares per year, thereby helping the cause of forest conservation.